



High Court of Judicature at Patna

Website : www.patnahighcourt.gov.in

ENGAGEMENT OF LAW ASSISTANT IN PATNA HIGH COURT, 2022

ADVERTISEMENT

Advertisement No.- PHC/LA-01/2022

Dated: 26th May, 2022

Helpline: Email- selectionlaphc@gmail.com, Phone- 0612-7158711/712 (10:00 AM to 05:00 PM)

Important Dates

| | | |
|---|---|----------------------|
| Date for commencement of submission of online application | : | 01.06.2022 |
| Last date for making online fee payment | : | 21.06.2022 |
| Last date for submission of online application | : | 23.06.2022 |
| Date of Interview/ Screening Test | : | To be notified later |

Online applications are invited from eligible candidates for engagement to the 16 posts of Law Assistants on contract basis in the High Court of Judicature at Patna by the way of 'Selection through Advertisement' under the relevant Clauses of the 'Revised Scheme for Engagement of Law Assistants in the High Court of Judicature at Patna, 2021' (copy may be downloaded from the official website of Patna High Court).

Willing candidates may apply online through the link provided on the official website i.e. www.patnahighcourt.gov.in only after payment of an application fee of Rs. **250/- only (Rupees Two hundred and Fifty only)**. The application fee once paid shall not be refunded under any circumstances. The link shall remain active from **01.06.2022** to **23.06.2022** till **23:55** hrs., after which the link shall be disabled. However, should a candidate fail to submit the application online on account of a technical glitch, the candidate shall be at liberty to submit the application, duly filled in the word processing format through speed post within two days of the closure of the link i.e. till 25.06.2022. The application submitted through speed post must contain all duly attested copies of required certificate along with a proof that their applications were not accepted through online mode on account of a technical issue. They must enclose a Demand Draft

of the requisite examination fee issued in favour of the Registrar General, Patna High Court, payable at Patna.

Each candidate shall submit only one application. In case of submission of multiple applications by the same candidate, the last application form correct in all respect shall only be taken into account for considering his/ her candidature.

Only such candidates shall be considered for selection who participate in all the stages of the Examination as prescribed by the Court, and no exemption shall be granted to any candidate/ from appearing in any part/ stage of the Examination for reasons whatsoever.

Number of Vacancies is purely tentative in nature and the High Court reserves the right to alter the same.

1. Eligibility Criteria :-

(i) **Nationality**- A candidate for engagement to the post of Law Assistant must be a citizen of India.

(ii) **Character** :- The character of a candidate must be such as to render suitable in all respect for engagement in the service in the High Court. The decision of the Appointing Authority in this regard shall be final.

Note - Person terminated/ dismissed by the Government or by a Local Authority or a Corporation owned or controlled by the Government or convicted of serious offences (other than those punishable with only fine) by Court of law will be deemed to be ineligible for the engagement.

(iii) **Age limit** :- A candidate applying for engagement as Law Assistant must not be below 18 years of age as on the 1st January, 2022.

(iv) **Minimum Educational Qualifications** :- Applications are invited from candidates who are :-

Law Graduates/ Post Graduates from a University/ College recognized by Bar Council of India shall be eligible to apply/ serve as Law Assistant provided that the applicant has passed LL.B/ LL.M examination within two years from the date of detailed advertisement. Also, their candidature must be recommended by a designated Senior Advocate of this Court or by the Head of the last Law School/ College/ University attended by him/her.

Or

A final year Law student pursuing 03 year/ 05 year Law Course shall also be eligible to apply for the post of Law Assistant subject to production of provisional degree certificate on the date of his/ her interview for being considered for selection. Such applicants will have to submit/ upload copies of marksheet/ gradesheet attested by Head/ Dean/ Director of institution/ department of last preceding year (2nd year/ 4th year) along with their application forms.

Note:- Candidates having familiarity with computer application shall be preferred.

- 2. Mode of Selection :-** Applications complete in all respect fulfilling required eligibility criteria, supported with required documents and legible appropriate **recommendation secured not older than 03 months of date of advertisement** shall only be considered for further processing. The High Court administration reserves the right to conduct a screening test of the eligible candidates in case considerable number of applications are received for engagement. It shall be followed by an interview for selection of suitable candidates for engagement as Law Assistant.

The High Court reserves the right to bring about changes in the selection procedure/ scheme of Examination as per requirement of the Court.

The dates of interview notified in due course shall be purely tentative in nature. Any change in the schedule of examination shall be brought to the notice of candidates only through the official website of the High Court. No personal communication shall be made in this regard.

(i) Selection will be made on the basis of marks secured by the candidate in examination/ screening test and/ or interview and a select list shall be prepared as per decision of the Court.

(ii) The appointee shall have to join within the period specified in the appointment letter. Joining time may be extended upon the satisfaction of the Appointing Authority.

3. General Instructions :-

- (i)** The High Court reserves right to alter the number of vacancies or modify Examination process.
- (ii)** All instructions are to be complied with strictly by the candidates.
- (iii)** Decision of the High Court shall be final in all matters relating to Eligibility, Acceptance or Rejection of the applications/ candidature of any applicant, Penalty for false information, Mode of Examination/Interview process, Allotment of centres, Selection and engagement to the post etc.
- (iv)** Candidates are advised to visit the official website of the High Court i.e. www.patnahighcourt.gov.in regularly for latest updated information and other references.
- (v)** Candidates are advised to fill up the application form very carefully and recheck the data filled prior to its submission/ transmission. Information such as their Name, Contact, Address, Email, Educational Qualification details, Date of Birth, etc. provided by the candidates in the Application Form shall be treated as final. The Candidates shall fill their complete postal address with PIN Code. Any request for change in such particulars after final submission shall not be considered.
- (vi)** Application Form cannot be withdrawn, once it is submitted successfully.
- (vii)** Application Form of candidates who do not fulfil the eligibility criteria shall be rejected.
- (viii)** In case, multiple applications are submitted by a candidate, the last application correct in all respects shall be accepted and the fee deposited with earlier applications shall not be adjusted/ refunded under any circumstances.
- (ix)** Candidates are also advised in their own interest to apply online well before the closing date and not wait for the last date of submission to avoid possibility of link failure or any other technical issues whatsoever.
- (x)** In case it is found at any time in future that a Candidate has used / uploaded the photograph and signature of someone else in his/ her Application Form / Admit Card or he/she has tampered his/her Admit

Card / result, these acts of the candidate shall be treated as Unfair Means.

- (xi) In case a candidate is found providing incorrect information or his/her identity is proved to be false at any time in the future, he/ she may, in addition to disqualification, face penal action as per the law applicable.
- (xii) In case, it is found at any stage of the engagement process that a candidate does not fulfil the eligibility norms and/or that he/she has suppressed/ twisted or truncated any material facts, his/her candidature shall stand cancelled without giving any reason and notice to the candidate concerned. If any of these shortcoming is detected even after engagement, his/ her engagement will be liable to be terminated and he/she will be liable to punishment as decided by the Competent Authority.
- (xiii) The candidates are required to fill the Application Form with correct and complete information carefully. If any incomplete or false information is furnished, then the candidate will be solely responsible for the same and on the basis of false and incomplete information, the Application Form shall be rejected at any stage of the selection process without giving any reason/notice.
- (xiv) Print out of On-line Application Form and hard copies of certificates/ mark sheets are not required to be submitted. Candidates shall have to produce all the required documents pertaining to eligibility for verification as and when asked for by the High Court, failing which he/she shall be disqualified.
- (xv) **Candidates must keep print out of Application Form, E-Admit Card and at least 04 (four) copies of latest coloured passport size photograph identical with the photograph uploaded in the Application Form and produce the same along with all the required certificates at the time of interview for verification of the documents.**
- (xvi) Candidates shall appear in the examination/ screening test/ interview at their own cost at the allotted Centre/ Venue on the date / shift and time indicated in their respective Admit Cards, which would be issued in due

course through official Website of the High Court only. Admit Cards shall not be dispatched to the candidates individually. The High Court shall not be responsible for any loss/ injury caused to the candidates in course of appearing in the examination/ interview.

- (xvii) Selection of a candidate in the Examination/ screening test/ interview is provisional, subject to being found eligible for selection.
- (xviii) **Candidates are required to keep with them at least two passport size recent colour photograph (as uploaded in the application form), one original identity proof (Photo-Identity Card viz. Aadhaar Card, Voter ID Card, Driving License, Passport, PAN Card, any other ID Card issued by the Central/ State Government or/ and 10th Certificate) having name, father's name and date of birth of the candidate along with the admit card issued to the candidate and shall produce the same on demand at the centre. The details mentioned on the ID Card must match the details appearing on the admit card, else the candidate shall be denied entry.**
- (xix) **Mobile Phone, Pager, Bluetooth device, Smart Watch or any other communication device will not be allowed inside the premises where the examination/ screening test/ interview is to be conducted. Any infringement of these instructions may entail suitable actions/ restrictions as the High Court may deem fit and proper, including debarment from future examinations/ engagements.**
- (xx) Canvassing in any form and use of unfair means during the examinations shall disqualify the candidature of the applicant and the result of the Candidates shall not be declared (and may be cancelled).
- (xxi) It is to be noted that if a candidate has been allowed to appear in the examination / screening test/ interview, it does not imply that the candidate's eligibility has been verified. It does not vest any right with a candidate to get engaged as Law Assistant. The eligibility is subject to final verification by the Competent Authority. The candidate shall satisfy his/her eligibility before applying and shall be personally responsible, in

case, he/she is not found eligible to apply as per the given eligibility criteria.

- (xxii)** Information uploaded on the official website of the High Court shall not be provided to the candidates or any other person under the Right to Information Act, 2005 (hereinafter referred to as R.T.I. Act) read with the Patna High Court (Right to Information) Rules, 2005 as amended from time to time. The information uploaded on the official website of the High Court shall remain for a specific period only. Therefore, the candidates are advised to download the uploaded information and keep it with them for future reference, if any. During the course of selection process, neither any application under the R.T.I. Act shall be entertained nor any information shall be provided.
- (xxiii)** The record relating to the selection process would be available up to 365 days from the Date of declaration of final result and thereafter all examination materials shall be weeded out and no communication in this regard shall be entertained with respect to this engagement drive.
- (xxiv)** Factual information under the R.T.I. Act shall be provided only after declaration of final result. Inferential questions or speculative questions shall not be answered under the R.T.I. Act.
- (xxv)** All disputes pertaining to the conduct of Examination/ Interview including Results shall fall within the jurisdiction of the High Court of Judicature at Patna only.

Sd/-

Registrar General